

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
ORIGINAL APPLICATION NO. 180/00741/2018
Thursday, this the 6th day of September, 2018

CORAM

**HON'BLE MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER
HON'BLE MR.ASHISH KALIA, JUDICIAL MEMBER**

1. Dr.K.R.Chitra aged 49 years,
W/o.Dr.M.Anbu, residing at
Alakkal Parampil House
Kesavanpady, Thiruvankulam P.O
Tripunithura, Kerala, Pin – 682 305
2. Master Amal Krishna A (Minor)
aged 14 years, S/o.Dr.M.Anbu residing
at Alakkal Parampil House, Kesavanpady
Thiruvankulam P.O
Tripunithura, Kerala , Pin -682 305
Minor represented by his Mother
Dr.K.R.Chitra

... **Applicants**

[By Advocate Mr.Dileep D Bhat]

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1. The Union of India, represented by
the Director, National Institute for
Interdisciplinary Science and Technology -
Council of Scientific and Industrial Research
Thiruvananthapuram, Pin – 695 019
2. The Controller of Administration
National Institute for Interdisciplinary Science and
Technoloty – Council of Scientific and Industrial Research
Thiruvananthapuram, Pin – 695 019

... **Respondents**

(By Advocate Mr.S.Ramesh,ACGSC)

This application having been finally heard on 6.9.2018, the Tribunal on the same day delivered the following in the open court.

O R D E R (ORAL)

Per: MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

The grievance of the applicant is that they are also legal heirs of the deceased employee. They are aggrieved by the fact that the mother of the deceased is claiming all the monetary benefits on the strength of a legal heirship certificate which has been incorrectly issued by the Tahsildar,

Thiruvannamalai. We feel that this Original Application can be disposed of at this stage by directing respondent no.2 to consider and take a decision on the representations filed by the applicants vide Annexure A-3 & A-4 as expeditiously as possible and in any case within a month from the date of receipt of a copy of this order.

2. The Original Application is disposed of as above. No costs.

**(ASHISH KALIA)
JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

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List of Annexures

Annexure A-1 - A true copy of the letter and relevant pages of enclosures of Descriptive Roll-Nominee form dated 14.5.2017 submitted by the deceased Dr.M.Anbu to the 1st respondent

Annexure A-2 - A true copy of the order dated 13.8.2018 issued by the Hon'ble High Court of judicature at Madras

Annexure A-3 - A true copy of the Representation dated 6.7.2018 submitted by the applicant to the 1st respondent

Annexure A-4 - A true copy of the representation dated 6.7.2018 submitted by the applicant to the 2nd respondent

Annexure A-5 - A true copy of the acknowledgement card dated 9.7.2018 received by the 1st respondent

Annexure A-6 - A true copy of the acknowledgement card dated 9.7.2018 received by the 2nd respondent

Annexure A-7 - A photostat copy of G.I., Dept. of P&P.W., F.No.38/37/08-P.&P.W.(A), dated the 2nd September, 2008 – Paras. 8.1 to 8.6 and G.I., Dept. of P&P.W., O.M No.38/37/2016-P&PW(A) (i), dated the 4th August 2016 -Paras 5.3,7.1 to 7.3

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